

it by taking regressive measures. The Labour Minister, Mr. Khadilkar should intervene in the matter.

MR. SPEAKER : I am not allowing it.

SHRI S.M. BANERJEE : Why can't the Labour Minister intervene in the case of J.K. Rayon ?

MR. SPEAKER : The papers to be laid.

SHRI VIKRAM CHAND MAHAJAN: Yesterday, we had raised a matter relating to the dissolution of the Punjab Assembly. What about that ?

MR. SPEAKER : I said, "later on" which does not mean today.

SHRI VIKRAM CHAND MAHAJAN: At least you convey our feelings that the Governor should be recalled.

MR. SPEAKER : May I request you to sit down. You are a lawyer yourself. Yesterday, you wanted to ask something about the dissolution of the Punjab Assembly. The Prime Minister was here I will look into it. But if you want to go into the question of recalling the Governor or anything like that, that will amount to discussing the conduct of the Governor which is not permissible under the rule.

SHRI N. K. SHARMA (Dausa) : You allow us an opportunity to have a discussion.

MR. SPEAKER : You will have an opportunity.

SHRI N. K. SHARMA : This is an important issue. The time should be fixed for that.

MR. SPEAKER : Everything is important.

SHRI N. K. SHARMA : This is more important.

12.43 hrs.

PAPER LAID ON THE TABLE
NOTIFICATION RE : MARKET

LOAN FLOATED BY CENTRAL
GOVERNMENT IN 1971-72

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI K. R.
GANESH) : I beg to lay on the Table a
copy of Notification No. F-5(4)-W &
M/71 published in Gazette of India
dated the 14th June, 1971 regarding Market
Loan floated by the Central Government
in 1971-72. [*Placed in Library. See No.
LT-411/71*]

ARREST OF MEMBERS

MR. SPEAKER : I have to inform the House that I have received the following message dated the 14th June, 1971 from the Sub-Divisional Magistrate, New Delhi :—

"I have the honour to inform you that the following three Members of Lok Sabha have been arrested today at about 2-15 p.m. between Raj Path Rafi Marg crossing and Vijay Chowck, New Delhi by police of P.S. Parliament Street, under Section 188 I.P.C. vide F.I.R. No. 950 dated 14.6.71 for violation of prohibitory orders promulgated by the Additional District Magistrate (South) Delhi. They are being remanded to Jail custody today and will be produced before Judicial Magistrate 1st Class, tomorrow :—

1. Shri Hukam Chand Kachwai ;